

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) NO. 260 OF 2005

ARUNA RODRIGUES &amp; ORS.

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T., directions, intervention, interim relief, modification of Court's Order, permission to place addl. documents on record, ad interim orders and interim directions, impleadment, I.A. No.34 appln. for impleadment, permission to file rejoinder affidavit and office report)

WITH

W.P(C) NO. 115 of 2004

(With application for directions) (FOR FINAL DISPOSAL)

CONTEMPT PETITION (C) NO. 295/2007 in W.P.(C) No.260/2005

(With office report)

Date:09/11/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SWATANTER KUMAR

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

For Petitioner(s)

Mr. Prashant Bhushan,Adv.

Mr. Sumeet Sharma,Adv.

Ms. Kamini Jaiswal,Adv.

Mr. Sanjay Parikh,Adv.

Mr. A.N. Singh,Adv.

Ms. Mamta Saxena,Adv.

Ms. Bushra Parveen,Adv.

For Ms. Anitha Shenoy,Adv.

For Respondent(s)

Mr. Harish N. Salve,Sr.Adv.

Mr. K.K. Venugopal,Sr.Adv.

Mr. Ranjit Kumar,Sr.Adv.

Mr. H.S. Chandhoke,Adv.

Mr. Mukul Rohatgi,Sr.Adv.

Mr. Prashant Pakhiddey,Adv.

Mr. H.S. Chandhiok,Adv.

Mr. Koshy John,Adv.

Mr. Manav Vohra,Adv.

Mr. Subramonium Prasad,Adv.

Mr. H.P. Raval,ASG

Mr Paras Kuhad,ASG

Mr. T.A. Khan,Adv.

Mr. Nizam Pasha,Adv.

Mr. S. Khalap, Adv.  
Mr. R. Nedumaran, Adv.  
Mr. S.N. Terdal, Adv.

Mr. Paras Kuhad, ASG  
Mr. Mohd. Nizam Pasha, Adv.  
Mr. Jitin Chaturvedi, Adv.  
Mr. Shiv Mangal Sharma, Adv.  
Mr. D.S. Mahra, Adv.  
For Mrs. Anil Katiyar, Adv.

Mr. P.V. Kapur, Sr. Adv.  
Mr. Krishna Kumar, Adv.  
Mr. Vinod Kanna, Adv.

Mr. Sanjay R. Hegde, Adv.  
Mr. Mitul Shetal, Adv.  
Mr. S. Nithin, Adv.  
Mr. Amit Kr. Mishra, Adv.

Ms. Rajeshwari, Adv.  
Mr. Gagan Gupta, Adv.

Mr. Abhijat P. Medh, Adv.

Mr. Jitendra Mohan Sharma, Adv.

Mr. S. Hariharan, Adv.

Ms. Srikala Gurukrishna Kumar, Adv.

UPON hearing counsel the Court made the following  
O R D E R

In furtherance to our order dated 10th May, 2012, the Technical Expert committee had filed an interim report on 7th October, 2012. To this report, various objections have been filed, including by the Union of India. We have perused the objections as well as heard the learned counsel appearing for the parties. We are of the considered opinion that these objections, including the objections filed by the respondents, interested parties and Government of India be and are hereby referred to the Technical Expert Committee for consideration. The Committee shall submit its report to this Court within six weeks from today and we do hope that the Committee would not ask for any further time in this regard.

Some contentions have been raised before us that a person from the field of Agriculture and Plant Genetic Resources should also be included as a member of the Committee. In fact, earlier Mr. Chopra had been appointed as a Member of the Committee with the consent of the counsel appearing for the respective parties. However, for personal reasons, he had expressed his inability to participate as Member of the Committee. Having considered various aspects and with consent of the parties, we hereby appoint Dr. Rajendra Singh Paroda as a member of the Committee who shall participate in place of Mr. Chopra. In the event he is not desirous of participating in the Committee, the Committee shall go on with five members without any further addition.

Let the matter be listed immediately after six weeks for

further directions and orders.

All the applications for impleadment shall be listed on that date. Liberty is granted to the parties to approach the Committee by filing written objections. We make it clear that it is not obligatory for the Committee to give oral hearing to the parties.

We direct that all the counsel who have filed objections to the report of the Technical Expert Committee, shall furnish a copy of the objections to other counsel appearing for the parties in this case and shall duly exchange the same.

(A.S. BISHT)  
COURT MASTER

(S.S.R. KRISHNA)  
COURT MASTER